

Committee (Third Lok Sabha) on the erstwhile Ministry of Rehabilitation Reception, Dispersal and Rehabilitation of New Migrants arriving in India from East Pakistan since 1st January 1964.

RE. QUESTION OF PRIVILEGE—
contd.

Mr. Speaker: Shri Hathi.

Shri H. N. Mukerjee (Calcutta-North East): Before you proceed, let me ask one question. Could we not know from you whether you would keep your decision on the privilege issue pending? Could we not have a discussion with you in your chamber? I want to know. Do we always have to shout in order to get a hearing in this House?

Mr. Speaker: I have gone half a dozen items ahead. Probably he was not hearing what I had said. They said 'we are talking with you'.

Shri H. N. Mukerjee: I do not understand this procedure that some private talk...

Mr. Speaker: No private talk. He cannot decide the issue on the floor of the House. I cannot allow you to argue the case before the House.

Shri H. N. Mukerjee: You allow only under duress, and duress is the only thing that you recognise.

Mr. Speaker: You may also try, I do not mind, if you think it proper. I have no objection. A senior member like Mr. Hiren Mukerjee can also try.

Shri H. N. Mukerjee: I cannot do that.

12.16 hrs.

DISPLACED PERSONS (COMPEN-
SATION AND REHABILITATION)
AMENDMENT BILL*

The Minister of Labour and Rehabilitation (Shri Hathi): I beg to move

for leave to introduce a Bill further to amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954."

The motion was adopted.

Shri Hathi: I introduce the Bill.

12.16½ hrs.

STANDARDS OF WEIGHTS AND
MEASURES (EXTENSION TO KO-
HIMA AND MOKOKCHUNG DIS-
TRICTS) BILL

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): On behalf of Shri Dinesh Singh I beg to move**:

"That the Bill to extend the Standards of Weights and Measures Act, 1956, to the Kohima and Mokokchung districts in the State of Nagaland, be taken into consideration."

This Bill, which is a simple one, provides that the Standards of Weights and Measures Act, 1956 should be extended to the Kohima and Mokokchung districts in the State of Nagaland and come into force therein on a date notified in the Gazette by the Central Government.

The Standards of Weights and Measures Act was passed in 1956. It was brought into force in selected districts and cities by the Government of India only in 1958, and extended to other areas by stages over the next 8 years. The metric system of weights and measures established under the Standards of Weights and

*Published in Gazette of India Extraordinary, Part II, section 2, dated 2-8-67.

†Introduced with the recommendation of the President.

**Moved with the recommendation of the President.